

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (C) No.9719/2020

[Arising out of impugned final judgment and order dated 30-01-2020 in MFA No. 7220/2014 passed by the High Court of Karnataka at Bengaluru]

H.GURUSWAMY & ORS.

Petitioner(s)

VERSUS

A. KRISHNAIAH SINCE DECEASED BY LRS & ORS.

Respondent(s)

Date : 08-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s)

Mr. Anand Sanjay M Nuli, Sr. Adv.

Mr. Suraj Kaushik, Adv.

Mr. Shivraj Singh, Adv.

Mr. Abhishekh Singh, Adv.

For M/s. Nuli & Nuli, AOR

For Respondent(s)

Mr. Rajesh Mahale, Sr. Adv.

Mr. Parikshith Maliye, Adv.

Ms. Anuradha Bhat, Adv.

Mr. Harisha S.R., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Having heard the learned Senior counsel appearing for the parties and having gone through the materials on record, we grant leave in the matter.
2. The appeal is allowed.
3. The impugned order dated 30-1-2020 passed by the High Court of Karnataka at Bengaluru in Miscellaneous First Appeal No.7220/2014 is set aside.
4. Reasons to follow by a separate order

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS(POOJA SHARMA)
COURT MASTER (NSH)

